on the life forms and has been communicated to all the State/Union Territories Department of Telecommunications, Ministry of Communication and Information Technology, Planning Commission and Ministry of Panchayati Raj.

Compliance of emission norms by cement factories

2509. DR. V. MAITREYAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that the Central Pollution Control Board (CPCB) has reported that out of the 196 large cement plants and 365 mini cement plants in the country, 17 large plants and 7 mini plants are not complying with the emission standards in respect of particulate matter;
- (b) if so, the details thereof and the steps taken by Government to check the said pollution and ensure that these factories comply with the emission standards: and
- (c) the remedial steps taken by Government to control spreading pollution by emitting calcium and other particles, State/Union Territory-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) According to the Central Pollution Control Board (CPCB), there are 181 large cement plants and 365 mini-cement plants in the country. Out of 181 large cement plants, 19 large cement plants are not complying with the prescribed emission standards and out of 365 mini-cement plants, 9 mini-cement plants are also not complying with the prescribed emission standards. The State Pollution Control Boards (SPCBs) are enforcing the compliance of emission standards in respect of particulate matter in the cement industry under the provisions of the Air (Prevention and Control of Pollution) Act, 1981. CPCB conducts random inspections of 17 highly polluting industries including cement plants to verify the compliance of emission standards under the Environmental Surveillance Squad (ESS) Programme.

The steps taken by Government to control pollution from the cement plants include the following:

(i) CPCB had issued directions under Section 5 of Environment (Protection)
 Act, 1986 to 6 large non-complying cement plants and under Section 18
 (1) (b) of Air (Prevention and Control of Pollution) Act, 1981 to concerned

SPCBs for directing the 7 large non-complying cement plants to upgrade the pollution control measures to meet the stipulated standards in a time bound manner.

- (ii) SPCBs had issued directions under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 to 6 non-complying large cement plants to upgrade the pollution control system.
- CPCB had asked SPCBs to direct 3 non-complying large cement plants to (iii) upgrade the pollution control measures.

The State-wise compliance status of large and mini cement plants is given in the Statement.

Statement A. Compliance Status in respect of Large Cement Plants

Sl. No.	State	No. of Plants Complying with the emission standards		No. of Plants not Complying with the emission standards		Total No. of Cement Plants
		Govt. Undertaking	Pvt.	Govt. Undertaking	Pvt.	_
1	2	3	4	5	6	7
1.	Andhra Pradesh	1	26	_	2	29
2.	Assam	_	1	1	_	2
3.	Bihar	_	1	_	_	1
4.	Chhattisgarh	_	6	_	2	8
5.	Gujarat	_	12		2	14
6.	Haryana	_	3	_	_	3
7.	H.P.	1	6	_	_	7
8.	J and K	1	1	_	_	2
9.	Jharkhand	_	4	_	_	4

B. Compliance Status in respect of Mini Cement Plants

Sl.No.	State	No. of non-complying mini cement plants
1.	Kerala	1
2.	M.P.	2
3.	West Bengal	1
4.	Orissa	1
5.	Assam	1
6.	Meghalaya	1
7.	Rajasthan	2
	Total	9